

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.353 of 2021

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| 1. Ganga Sagar Pathak | |
| 2. Manorma Pathak @ Manorma Devi @ Manoram Pathak @ Yanorama Pathak | Petitioners |
| Versus | |
| 1. The State of Jharkhand | |
| 2. Surendra Bihari Ojha | Opposite Parties |

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Manish Kumar, Advocate
For the State	: Mr. Manoj Kumar No.3, A.P.P.

05/05.04.2021 Heard Mr. Manish Kumar, learned counsel for the petitioners and Mr. Manoj Kumar No.3, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued to opposite party no.2 under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, State will also file counter affidavit.

Post this matter on 17th June, 2021 under the heading 'For Admission'.

Till the next date of listing, there shall be stay of further proceeding in connection with Sonari P.S. Case No.41 of 2018 corresponding to G.R. No.707 of 2018 arising out of C/1 Case No.3510 of 2017 pending in the Court of Smt. Arpana Kumari, learned Judicial Magistrate, 1st Class, Jamshedpur.

(Sanjay Kumar Dwivedi, J.)

Anit